

assessment of earnings of foreign exchange as a result of GSE scheme of U.S.A.

**Muzaffarpur-Patna Air Service**

1362. SHRI HARI KISHORE SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to re-start Muzaffarpur-Patna air service;

(b) if so, whether it is to be extended upto Raxaul; and

(c) the time by which the service is proposed to be resumed?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c). Indian Airlines have no plans at present to resume air services to Muzaffarpur or to extend any of their services to Raxaul. However, nine routes including Calcutta-Gaya-Muzaffarpur-Patna-Varanasi which are not being operated by the Corporation at present, have been offered to private operators by the Director General of Civil Aviation. Applications received are under examination.

**Purchasing of cotton by National Textiles Corporation**

1383. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of COMMERCE be pleased to state:

(a) whether the National Textile Corporation has to pay commission to agents for purchasing cotton and other materials on credit;

(b) if so, amount of commission and at what stage it is paid;

(c) whether National Textile Corporation is purchasing cotton bales at 3300 as against cash sale price of 2600 or so; and

(d) if so, the steps proposed to be taken to remedy this?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Purchases of cotton are generally made directly from Cotton Corporation of India, Maharashtra Marketing Co-operative Federation and Co-operative Societies or traders. Normal terms of payment are cash against delivery. Due to inadequacy of working capital, some Subsidiaries purchased cotton on credit by paying commission to the commission agents. In case of coal supplies, payment is made to commission agents after the receipt of coal in the mills whereas payment is made by commission agents in advance to the suppliers.

(b) The information is being collected.

(c) and (d). Considering the number of purchase transactions in respect of cotton for all the nationalised mills, actual position needs verification. This is being done. Nevertheless, Cotton purchases have now been centralised at the Subsidiary level and directions have been issued by the Holding Company to the Subsidiaries to purchase cotton from Public Sector agencies such as Cotton Corporation of India, Maharashtra Co-operative Marketing Federation and at what stage it is paid;

**Payment of income tax by Indians serving abroad**

1384. SHRI BIRENDER SINGH RAO: Will the Minister of FINANCE be pleased to state:

(a) whether Indians serving abroad have to pay income tax in India if their stay in India is more than forty days in a financial year; and

(b) whether Government propose to relax this period to attract more

foreign exchange earnings which result from such visits?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) There is no such provision in the Indian Income Tax Act, 1961 by which Indians serving abroad have to pay income tax in India if their stay in India is more than 40 days in a Financial Year.

(b) The Government are not considering any proposal for the amendment of existing provisions contained in the relevant sections of the Income Tax Act, 1961.

#### Commission on prices, costs and tariffs

1385. SHRI DHAMANKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether in view of the changed economic situation it is proposed to wind up the statutory Tariff Commission;

(b) if so, whether Government propose to set up a commission on prices, costs and tariffs as was suggested by the Administrative Reforms Commission; and

(c) if so, what will be the role of this Commission in the rapidly changing situation in the industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) No, Sir. The Administrative Reforms Commission's recommendations about replacing Tariff Commission by another Commission to be known as Commission on Prices, Costs and Tariff had been considered earlier but was not found acceptable.

(c) Does not arise.

#### उत्तर प्रदेश में पर्यटन केन्द्र

1386. श्री चन्द्रिका प्रसाद : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि विदेशी पर्यटकों को आकर्षित करने हेतु सरकार का उत्तर प्रदेश में विशेषकर बलिया-बक्सर, मेसरहा झील, चरित्रबल, विश्वमित्र आश्रम और ताड़का बध स्थानों को पर्यटन केन्द्र घोषित करने का विचार है ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र फल सिंह): ऐसी कोई प्रणाली नहीं है जिससे द्वारा स्थानों को पर्यटन केन्द्रों के रूप में घोषित किया जाता हो। केन्द्रीय क्षेत्र में पर्यटन के विकास के लिए स्थानों का चयन साधनों की उपलब्धता तथा ऐसी पारस्परिक प्रथमिकताओं पर निर्भर करता है जिसका निर्धारण पर्यटकों के लिए किसी स्थान के वास्तविक अथवा संभावित आकर्षणों, उस तक पहुंचने की सुविधा पर्यटन के मूल आधारभूत उपादानों की उपलब्धता तथा वहां के लिये पर्यटक यातायात के प्रवाह की वर्तमान स्थिति द्वारा किया जाता है। जिन पर्यटन केन्द्रों पर देशीय पर्यटक बड़ी संख्या में जाते हैं। वहां पर्यटन सुविधाओं का विकास करना संबंधित राज्य सरकारों का उत्तरदायित्व है। पर्यटन विभाग का फिलहाल केन्द्रिय क्षेत्र में बलिया-बक्सर, मेसरहा झील, चरित्रबल, विश्वमित्र आश्रम तथा ताड़का बध का विकास करने का कोई प्रस्ताव नहीं है।

#### Air service to Kargil

1387. SHRI SYED AHMED AGA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that Kargil, an important tehsil of Ladakh, is not linked by air service; and

(b) whether Government propose to provide air service to Kargil also besides Ladakh?